

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 179 of 2025

&

I.A. No. 717 of 2025

IN THE MATTER OF:

Alchemist Asset Reconstruction Company Ltd.

...Appellant

Versus

ASC Insolvency Services LLP & Ors.

...Respondents

Present:

For Appellant : Mr. Krishnendu Datta, Sr. Advocate with Mr. Milan Singh Negi, Ms. Alina Merin Mathew, Mr. Nikil Kumar Jha and Ms. Aakriti Gupta, Advocates

For Respondent : Mr. Ramji Srinivasan, Sr. Advocate with Mr. Arijit Mazumdar, Ms. Akanksha Kaushik and Mr. Arjun Bhatia, Advocates for R-2.
Mr. Abhishek Anand, Ms. Aditi Sinha and Ms. Rajnandini Singh, Advocates for R-3/NARCL.
Mr. Abhijit Sinha, Sr. Advocate with Ms. Udit Singh, Advocates for R-5.
Ms. Rashmi Raj, Mr. Abhishek Periwal and Ms. Kiran Bish, Advocates for R-1.

ORDER
(Hybrid Mode)

31.01.2025 Learned Counsel for the Appellant is permitted to file Additional Affidavit within five days.

List this Appeal on **07.02.2025**.

In the meantime, in pursuance of the approved resolution plan, there shall be no transfer of the assets of the Corporate Debtor.

[Justice Ashok Bhushan]
Chairperson

[Barun Mitra]
Member (Technical)

[Arun Baroka]
Member (Technical)

pks/nn